

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated the Oct. , 86.

24 OCT 1986

Application No. 3/86(T)  
(W.P.37733/82)

To Sri K.V.Shivanna, Physical Education Teacher, Kendriya Vidyalaya,  
Malleswaram, Bangalore-3. ... Applicant

Versus

1. The Union of India represented by its Secretary, Ministry of Education, New Delhi.
2. The Deputy Commissioner(Adm.), Kendriya Vidyalaya Sangathan, 4 Bahadurshah Zafar Marg, New Delhi-110002
3. The Asstt. Commissioner, Kendriya Vidyalaya Sangathan, A-16, Vikrampuri, Secunderabad-500003
4. The Principal, Kendriya Vidyalaya, Malleswaram, Bangalore-55

... Respondents

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH  
IN APPLICATION NO. 3/86(T)

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Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 30.9.1986..

*N. Hanumurthy*  
(N. HANUMURTHY )

SECTION OFFICER  
(Judicial)

*P.W.C.*

Encl: As above.

Copy to:-

1. Shri Rangathna Jois,,  
No.150/36, N.H.S.Road, V.V.Puram,  
Bangalore-4.

Advocate for  
Applicant

2. Sri M. Vasudeva Rao, All. Central  
Govt. Standing Counsel,  
High Court of Karntaka Buildijg,  
Bangalore-1.

Advocate for  
Respondents.

*OS/Ex-10*  
3/10

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

Order Sheet (contd)

A.F.3/86(1)

Date	Office Notes	Orders of Tribunal
30/9/86	<p>22-9-86</p>  <p>True copy /</p>	<p>During the course of arguments, Sh. M. Vasudeva Rao, counsel for the respondents, submitted that the case of the applicant was receiving the attention of the respondents in the matter of treating him at par with Sh. O.P. Luthra, but it may take sometime to arrive at a decision, and it is perhaps on this account that the officers from Delhi have not appeared today as directed in our order dated 6.8.1986.</p> <p>Counsel has also raised the objection that respondents 2 to 4 being officers working in Kendriya Vidyalaya Sangathan, which is outside the purview of this Tribunal U/s 14(2) of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction to hear the application, which was initially filed as a writ petition in the High Court of Karnataka. There is substance in this submission of the counsel.</p> <p>In view of the above, we direct the Registrar of this Bench to take steps for retransferring this case to the High Court of Karnataka. Application is disposed of accordingly.</p> <p>(L.H.A. REGO) (CH. RAMAKRISHNA RAO) MEMBER (AM) MEMBER (JM) 30.9.1986. 30.9.1986.</p>
	<p><i>R. H. Rego</i> SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>	